

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 104
IA/3516/2020 in (IB)-1727/ND/2019

IN THE MATTER OF:

Prayag Polytech Pvt. Ltd. ... Applicant/Petitioner
Vs
M/s Prithvi Plasto India Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 15.09.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the OC : Mr. Vipul Ganda, Adv.
Mr. Aman Chaudhary, Adv.
For the IRP : Mr. Arnav Kumar, Adv.
Mr. Aditya Kumar, IRP
For the Respondent : Mr. Aayush Agarwala, Adv.
Mr. Akash Goel, Adv.

ORDER

Mr. Arnav Kumar, appearing for the IRP makes a statement on instructions the IRP has received fees of Rs. 32,500/-. The application was filed under Section 12A for withdrawal of IB-1727/ND/2019. The application was perused and statements of the parties were recorded in the order dated 08.09.2020.

Considering the submission made and documents on record, we allow the application, thereby IB-1727/ND/2019 is withdrawn and disposed of.

IRP is discharged and the statement is made by IRP that he had not taken possession of any assets or documents of the Corporate Debtor.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Mukesh- 15.09.2020